

THE CENTRAL ADMINISTRATIVE TRIBUNAL-ALLAHABAD BENCH-ALLAHABAD.

REV. A. No. 276 of 1993. & 277/93

In
O.A. No. 308/92.

Union of India & others..... Applicant.

Versus

Ranjeet Singh..... Opp. Party.

Hon'ble Mr. Justice U.C. Srivastava-V.C.
Hon'ble Mr. K. Obayya -A.M.

(By Hon'ble Mr. Justice U.C. Srivastava-V.C.)

The Union of India and others respondents have filed this review application against our judgment and order dated 14.10.92. The case was heard and disposed of after hearing the learned counsel for the parties.

The scope of the review application is limited and does not mean re-consideration of the arguments on the same points however differently worded. If a party aggrieved, it is always open for the party to approach superior court and the same ~~benefit~~ cannot sit in appeal on its' own judgment.

We have taken into consideration all the facts and circumstances of the case and thereafter have arrived at a conclusion that the post held by the applicant may be that of Daftri or any other post and the manner in which he was holding the said post and the absence of any evidence to the contrary, in our opinion no error is apparent on the face of the record and this review application is ^{are} rejected.

A.M.

V.C.

March 4, 1993.
(DPS)

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